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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 15/98/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

Loganmoy Limited Matheson Trust Co. (BVI) Ltd

V/s.

Safeco Hygiene Films Pvt Ltd. & Anr.

Section of the Companies Act:

Section 98 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. PRATIK Y JASANII	Aprocate	PETITIONER	
2. PAVAN S. GODTAWALA	Advicul	Respondent	Colle
3. ISHAN P. SHAM	Azusate		
4. NAVIN PAHWA	SR.ADV	Petitioner	1-3-
WITH			
RITO SHAH	ADV.		

<u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah with Learned Advocate Mr. Pratik Jasani present for Applicant. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishaan Shah present for Respondent no. 1.

Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishaan Shah filed Vakalatnama for Respondent no. 1.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Learned Counsel for petitioner represented that with a view to defeat the right of petitioner to call for EOGM under sub section 4 of section 100 of Companies Act, 2013 Respondents are going to hold EOGM on 05.02.2018 with modified agenda to suit to their convenience.

Learned Counsel for Respondent represented that basing on the joint venture agreement the agenda proposed by the requisitionists has been modified.

In case Respondents were asked not to hold EOGM on 05.02.2018 there is possibility of petitioners holding EOGM as per their requisition.

Hence, in order to maintain balance of convenience it is just to direct the Respondents not to hold EOGM on 05.02.2018 with obtaining orders from this Court and similarly petitioner shall not hold EOGM as per their requisition without obtaining leave of this Court.

Respondents shall file their reply within two weeks serving copy in advance to other side.

Petitioner shall file rejoinder, if any, within three days thereafter.

List the matter on 22.02.2018 for hearing on interim reliefs regarding conduct of EOGM.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.